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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ CS(COMM) 356/2025, I.A. 9977/2025, I.A. 9978/2025,
I.A. 9979/2025, I.A. 9980/2025, I.A. 9981/2025, I.A. 9982/2025 &
I.A. 9983/2025

HAMDARD NATIONAL FOUNDATION INDIAPlaintiff

Through: Mr. Mukul Rohatgi, Senior Advocate,
Mr. Sandeep Sethi, Senior Advocate
with Mr. Pravin Anand, Mr. Dhruv
Anand, Mr. Nikhil Rohatgi, Ms. Udit
Patro, Mr. Shivendra Pratap Singh,
Mr. Dhananjay Khanna, Ms. Nimrat
Singh, Mr. Navdeep Suhag,
Ms. Mehak Khanna, Ms. Ria Kumar,
Mr. Javed Akhter and Mr. Aslam
Khan, Advocates

versus

PATANJALI FOODS LIMITED & ANR.Defendants

Through: Mr. Rajiv Nayar, Senior Advocate
with Mr. Rahul Sahay,
Mr. Simaranjeet Singh, Mr. Rishabh
Pant, Mr. Abhijit Pandey, Mr. Yajat
Gulia and Mr. Pratham Arora,
Advocates

**CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL**

ORDER
22.04.2025

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I.A. 9979/2025 (exemption from filing original documents)

1. Allowed, subject to plaintiff filing clearer/translated copies of documents within four weeks.

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2. Plaintiff is exempted from filing original documents at this stage.
3. The application stands disposed of.

I.A. 9978/2025 (O-XI R-1(4) of the Commercial Courts Act)

4. The present application has been filed on behalf of the plaintiff seeking leave to file additional documents under the Commercial Courts Act, 2015.
5. The plaintiffs are permitted to file additional documents in accordance with the provisions of the Commercial Courts Act, 2015 and the Delhi High Court (Original Side) Rules, 2018.
6. Accordingly, the application is disposed of.

I.A. 9980/2025 (u/s 149 of the CPC)

7. Counsel appearing on behalf of the plaintiff submits that the requisite court fees shall be paid within one week.
8. The statement of counsel is taken on record.
9. The application is disposed of.

I.A. 9981/2025 (u/s 12A of Commercial Courts Act, 2015)

10. As the present suit contemplates urgent interim relief, in light of the judgment of the Supreme Court in *Yamini Manohar v. T.K.D. Krithi*, 2023 SCC Online SC 1382, exemption from the requirement of pre-institution mediation is granted.
11. The application stands disposed of.

I.A. 9982/2025 (seeking time to file required certificate under Section 63(4)(c) of Bhartiya Sakshya Adhiniyam, 2023)

12. Counsel appearing on behalf of the plaintiff submits that the required Certificate under Section 63(4)(c) of Bhartiya Sakshya Adhiniyam, 2023 shall be filed within thirty (30) days from today.

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12.1. The aforesaid statement of counsel is taken on record.

13. The application stands disposed of.

I.A. 9983/2025 (seeking filing a pen-drive with certain videos pertaining to the defendants.)

14. This application has been filed on behalf of the plaintiff seeking permission to file a pen drive with certain videos pertaining to the defendants.

15. For the reasons stated in the application, plaintiff is permitted to file pen-drive with videos pertaining to the defendants.

16. The application is disposed of.

CS(COMM) 356/2025 and I.A. 9977/2025 (u/O-XXXIX Rule 1 & 2 of Code of Civil Procedure, 1908)

17. At the outset, Mr. Rajiv Nayar, learned Senior Counsel, appearing on behalf of the defendants submits, on instructions, that the impugned advertisements in the video format shall be immediately taken down. Further, the impugned advertisements in printed format shall be suitably altered and/or taken down immediately.

17.1. Let an affidavit stating the compliance of the aforesaid be filed within five days, with a copy to the counsel for the plaintiff.

18. Let an affidavit be also placed on record by both the defendant no.1 and defendant no.2 stating that defendants no.1 and 2 shall not issue any statements, social media posts or disparaging videos/advertisements in future similar to those which are subject matter of the present suit in respect of products of the competitors.

18.1. The said affidavits shall be filed within five days from today.

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19. List on 01st May, 2025.

AMIT BANSAL, J

APRIL 22, 2025
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